NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 14/(111A)/2011

27

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: M/s. Cross Trading Pvt. Ltd.

V/s.

M/s. Blue Coast Hotels and Resorts Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
١.	LATIN SRIVASTAN	A Arfrk-1	RO
2	Sreegesh. M		Stat
3.	NESAR ANMAD	Pcs for Petr	ioner Du.

<u>ORDER</u>

TCP 14/111A/NCLT/MB/MAH/2011

For the Respondent side is unable to file reply within three weeks as mentioned in the last order, the time for filing reply has been extended for two weeks hereof, repeating the same directions that are given in the order dated 3.7.2017. Therefore, the parties are directed to abide by the order dated 3.7.2017 in addition to today's order.

List this matter on 17.10.2017.

1 Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)